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**CWP-PIL-22-2023****ARRIVE SAFE SOCIETY V/S STATE OF PUNJAB & ORS**

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Present: Mr. Ravi Kamal Gupta, Advocate  
for the petitioner.

Mr. Vinod Ghai, Advocate General, Punjab with  
Mr. V.G. Jauhar, Addl. A.G., Punjab.

Mr. Ashu Mohan Panchhi, Public Prosecutor  
for U.T. Chandigarh.

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Status report which has been filed in the form of an affidavit of Senior Superintendent of Police, District SAS Nagar, Mohali, in Court today not even complies with the information as was sought by this Court in its order dated 11.04.2023. It appears that an eye wash is being done just to put the Court at ease without realising the responsibility. The respondents were required to take necessary steps/action to clear the road which is squandered upon by the agitators. Lenient view at the end of this Court appears to be a reason for such inaction on the part of the respondents.

Let the Director General of Police, Punjab, be present in Court on the next date of hearing to explain as to why the directions issued by this Court are not being complied with.

List for consideration on **24.05.2023**.

**(AUGUSTINE GEORGE MASIH)**  
**JUDGE**

**( HARPREET SINGH BRAR )**  
**JUDGE**

**17.05.2023***harish*